NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

25. IA/932/2023 In C.P. (IB)/3771(MB)2019

CORAM:
SMT. ANURADHA BHATIA — HON'BLE MEMBER (T)
SHRI KULDIP KUMAR KAREER — HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: HARSHAD V VORA
V/s
TETRAHEDRON LABORATORIES PVT. LTD.

Section: 9 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 932/2023 - Adv. Aniruth Purusothaman appeared for the applicant. The above application has been filed by the IRP, Mr. Uday Shreeram Sakrikar under Section 12A r/w Regulation 30A seeking withdrawal of the main Company Petition No. 3771/IB/MB/2019 in view of the settlement entered into between the Operational Creditor and the Corporate Debtor.

The Applicant further submits that the Operational creditor has submitted Form-FA dated 10.03.2023 for withdrawal of CIRP process. The Applicant further submits that the expenses incurred by the IRP inclusive of the professional fees has been already paid.

After hearing the submissions made by the IRP and upon perusing the material available on record, this Bench feels that the above application deserves to be allowed and accordingly, the **IA No. 932/2023** is **allowed** and **CP 3771/2019** stands **disposed of** by withdrawing the CIRP order dated 15.02.2023 passed by this Bench and also by releasing the Corporate Debtor from all rigours of moratorium.

In view of the disposal of the above Company Petition, all the pending IA's and MA's, if any, also stands disposed of.

File be closed and consigned to record.

Sd/-	Sd/-
ANURADHA BHATIA Member (Technical)	KULDIP KUMAR KAREER Member (Judicial)